

Approval of development plan for Rajkot by World Bank

1759. SHRI PRABHUDAS PATEL: Will the Minister of FINANCE be pleased to state:

(a) whether World Bank has broadly agreed to development plan for Rajkot;

(b) whether World Bank has suggested some alterations in the schemes submitted by Government in this connection; and

(c) if so, what are the alterations suggested?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN):

(a) There is no proposal to seek World Bank assistance for development of Rajkot.

(b) and (c). Do not arise.

Enquiries into assets of officers of Excise and Customs Department

1760. SHRI S. N. MISRA: Will the Minister of FINANCE be pleased to state:

(a) how many officers of the Excise and Customs Class I and Class II have been proceeded against in the last 3 years for their unexplainable assets;

(b) their names, designations and addresses; and

(c) the results of such proceedings against them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) One Class I and two Class II officers of the Customs and Central Excise Departments have been proceeded against in the last 3 years for their unexplainable assets.

(b) One of the officers concerned was Shri Radha Raman Sarkar who was then Appraiser of Customs in the Calcutta Custom House. It will not

be appropriate to disclose the names and addresses of the other two officers as the proceedings against them are still in progress and the charges against them have not yet been proved. One such officer is an Assistant Collector of Central Excise and the other is an Appraiser of Customs.

(c) Shri Radha Raman Sarkar has been reduced in rank to the grade of a U.D.C. He has, however, filed an appeal against the penalty awarded and the appeal is under consideration. The proceedings against the other two officers are still in progress.

Deposits of Public Servants and Businessmen outside India

1761. SHRI S. N. MISRA: Will the Minister of FINANCE be pleased to state:

(a) whether Government have made any efforts to verify which of the public servants have deposits outside India;

(b) if not, the reasons therefor; and

(c) if efforts have been made, what has been the result thereof?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN):

(a) to (c). The policy governing maintenance of foreign currency accounts abroad applies to all residents and there is no separate regulation governing public servants. No resident can hold deposits abroad except with the prior permission of the Reserve Bank of India. Information relating to accounts abroad is not being maintained on the basis of the avocation of the account holder. A complete list of all individuals/firms holding accounts abroad was laid on the Table of the House in reply to Lok Sabha Unstarred Question No. 1791 dated 24-11-72.